

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21880/2014

(Arising out of impugned final judgment and order dated 17/04/2014 in WP No. 719/2003 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

DIRECTOR UP RAJYA KRISHI UTPADAN MANDI PARISHAD
AND ORS

Petitioner(s)

VERSUS

AMAR NATH INDUSTRIES AND ORS

Respondent(s)

(Eith appln. (s) for exemption from filing O.T. and interim relief and office report)
(For final disposal)

Date : 10/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Pradeep Misra, Adv.

For Respondent(s)

Mr. Nair Renjith Ramesh, Adv.

Mr. Jitendra Kumar, Adv.

Mr. Rajiv Yadav, Adv.

Ms. Pallavi Pratap, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioners seeking adjournment, two weeks' time is granted for filing rejoinder affidavit.

(Anita Malhotra)
Court Master

(Chander Bala)
Court Master